

SUBMITTED CASE PREVIEW

MA.No. 57/2023
G.O.A.No 10/12

Diary No : - 0701125013032023

Date & Time : - Wed Jul 19 10:02:03 IST 2023

Basic Details

Type of Filing	Misc Application in disposed of cases	Choose Your Role in the Case	Intervention/Impl eadment
Reason For Filing	Intervention		
No. of filing	1	Process Fees Amount	500

PARTY'S LIST

S. No.	Party name	Party address	State	District	Pincode	Mobile Number	E-mail Id
1	Star Cement Limited	R/O BJ-69 East Shalimar bag	Delhi	NEW DELHI	110088	9871908992	sudiptosircar@outlook.com

FEES SECTIONS

(Fees Total Main Fees of Sections = 500₹)

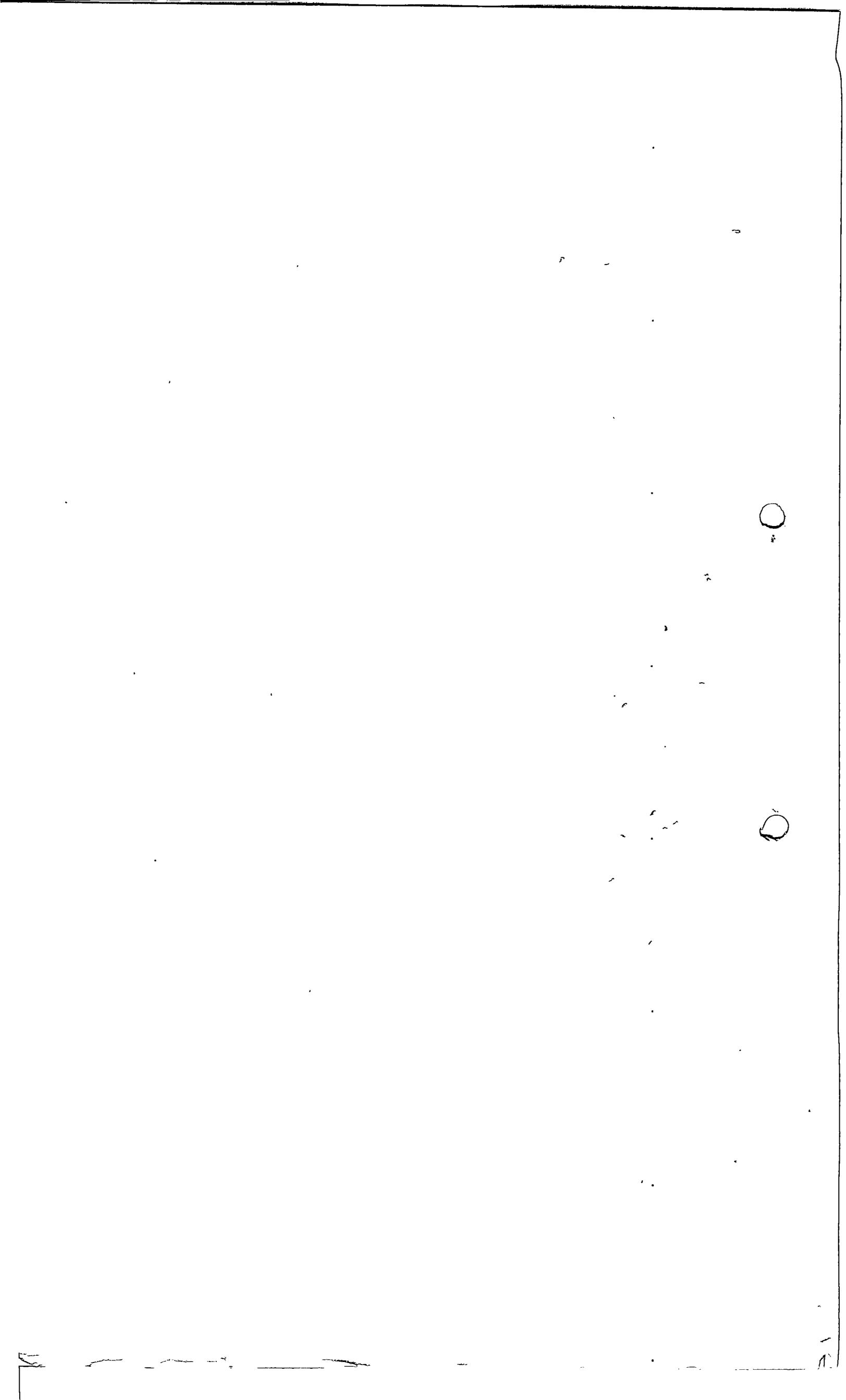
Document Fees Section

1	Document Name	No. of Pages	No. of Copies
	Misc Application for Intervention.pdf	22	1
	Total Amount for Document		100 ₹

Total Pay Amount 600 ₹

UPLOADED DOCUMENT'S LIST

S. No.	Document Filed By	Sub Document Type	No. of Pages	Document Name
1	Petitioner	MA	22	Misc Application for Intervention.pdf



Scrutiny Defects Raised

Diary No : 0701125013032023

Petitioner : THREAT TO LIFE ARISING OUT OF COAL MINING IN
SOUTH GARO HILLS DISTRICT

Respondent : State of Meghalaya

Date of defect : 15/07/2023

Serial No.	Description	Defect Free	Comments
1	Is the Application/Appeal in the proper form?	NO	
2	Whether name, description and address of all the parties have been furnished in the cause title?	NA	
3	Has the application/appeal been duly signed and verified?	NO	
4	Whether all the necessary parties are impleaded?	NA	
5	Whether English translation of documents in a language other than English or Hindi been filed?	NA	
6	Is the application/appeal made in time or maintainable?	NA	
7	Has the Vakalatnama/Memo appearance authorization been filed?	YES	Signature has not been done by Advocate on Vakalatnama
8	Have legible copies of the annexures duly attested been filed?	YES	
9	Is the application/appeal accompanied by Indian postal Order/Demand Draft as per Rule 12	YES	
10	Has original/duly attested copy of the impugned order(s) been filed?	NA	
11	Has the index of documents been filed and pagination done properly?	YES	
12	In case an application for condonation of delay is filed, is it supported by an affidavit of the appellant?	NA	
13	Proceed further?	NO	

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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI
M.A. No. _____ of 2023
ORIGINAL APPLICATION NO. 110 (THC) OF 2012

IN THE MATTER OF:

Threat to life arising out of Coal Mining
in South Garo Hills District ...Applicant

Versus

State of Meghalaya & Ors. ...Respondents

AND IN THE MATTER OF:

Star Cement Limited ...Proposed Respondent/Impleader

AND IN THE MATTER OF:

Star Cement Meghalaya Limited ...Proposed Respondent/Impleader

AND IN THE MATTER OF:

Meghalaya Power Limited ...Proposed Respondent/Impleader

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	State of Meghalaya & Ors." (Civil Appeal No. 3820 of 2020)	
3.	Vakalatnama	23-28

REPRESENTED BY:

*Sudipto
Sircar*

SUDIPTO SIRCAR
ARJUN REKHI
ADVOCATES

9, NIZAMUDDIN EAST
OPPOSITE KHAN-I-KANAN'S TOMB
NEW DELHI-110013
CONTACT NO.: +91-9871908992
E-MAIL: sudiptosircar@outlook.com

PLACE: NEW DELHI

DATE: 15.07.2023

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1

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH AT NEW DELHI

M.A. No. 52 of 2023

ORIGINAL APPLICATION NO. 110 (THC) OF 2012

IN THE MATTER OF:

Threat to life arising out of Coal Mining
in South Garo Hills District

...Applicant

versus

State of Meghalaya & Ors.

...Respondents

AND IN THE MATTER OF:

Star Cement Limited
Registered office at:
Lumshnong, P.O.-Khliehriat,
District – East Jaintia Hills
Meghalaya - 793210

Through its Chairman and Managing Director
Sh. Sajjan Bhajanka

...Proposed Respondent/Impleader

AND IN THE MATTER OF:

Star Cement Meghalaya Limited
Registered office at:
Lumshnong, P.O.-Khliehriat,
District – East Jaintia Hills
Meghalaya - 793210

Through its Managing Director
Sh. Prem Kumar Bhajanka

...Proposed Respondent/Impleader

AND IN THE MATTER OF:

Meghalaya Power Limited
Registered office at:
Lumshnong, P.O.-Khliehriat,
District – East Jaintia Hills
Meghalaya - 793210

Through its Managing Director
Sh. Ghanshyam Agarwal

...Proposed Respondent/Impleader

**APPLICATION SEEKING IMPLEADMENT OF STAR CEMENT
LIMITED, STAR CEMENT MEGHALAYA LIMITED, AND
MEGHALAYA POWER LIMITED**

MOST RESPECTFULLY SHOWETH:

1. The present Application has been filed seeking impleadment of the Applicants (Star Cement Limited, Star Cement Meghalaya Limited, and Meghalaya Power Limited) in the captioned proceedings.
2. The present Application has been filed pursuant to the directions of the Hon'ble Supreme Court in Judgement dated 02.05.2023 passed in Civil Appeal No. 3820 of 2020 titled "Star Cement Ltd. & Ors. v. State of Meghalaya & Ors.". *Vide* the said Judgement, the Hon'ble Supreme Court has directed that the Applicants will be provided an opportunity of being heard in the captioned matter. The Hon'ble Supreme Court has further directed that orders in the captioned matter will be passed after taking the suggestions and objections of the Applicants herein into consideration. Copy of the Judgement dated 02.05.2023 passed by the Hon'ble Supreme Court in "Star Cement Ltd. & Ors. v. State of Meghalaya & Ors."

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(Civil Appeal No. 3820 of 2020) is attached herewith as
ANNEXURE A-1.

3. It is submitted that the abovementioned Civil Appeal was filed by the Applicants to challenge the Order dated 17.01.2020 passed in the captioned matter. *Vide* the Order, this Hon'ble Tribunal had accepted all recommendations made in the 5th Interim Report of the Committee headed by Justice B. P. Katakey (Retd.) (*hereinafter referred to as 'the Katakey Committee'*) dated 02.12.2019 and directed initiation of proceedings against the Applicants and other cement and power plants.

4. It was in furtherance of the 5th Interim Report (along with the abovesaid conclusions and recommendations contained therein) being accepted by this Hon'ble Tribunal, that the Applicants herein filed Civil Appeal No. 3820 of 2020, in which the Hon'ble Supreme Court passed Judgement dated 02.05.2023. Accordingly, the present Application has been filed, seeking impleadment of the Applicants before this Hon'ble Tribunal.

5. It is submitted that *vide* the 5th Interim Report of the Katakey Committee, the Applicants have been fastened with huge penalty/compensation. Accordingly, the proceedings in the captioned matter materially affect the Applicants, thus, making them a proper and necessary party.
6. It is in view of the above read with the directions contained in the Hon'ble Supreme Court's Judgement dated 02.05.2023 that the Applicants pray for the present Application to be allowed by this Hon'ble Tribunal.
7. The present Application has been filed *bona fide* and in the interest of justice. Irreparable loss and harm would be caused to the Applicants, in case the present Application were to not be allowed by this Hon'ble Tribunal.

PRAYER

In light of the foregoing, it is most humbly prayed that this Hon'ble Tribunal may graciously be pleased to:

- (i) Allow the present Application and implead Star Cement Limited, Star Cement Meghalaya Limited, and Meghalaya Power Limited as Respondents in the captioned Original Application; and

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(ii) Pass any other orders as this Hon'ble Tribunal may deem fit in the interest of justice and as per the facts and circumstances of the case.

STAR CEMENT LIMITED

STAR CEMENT MEGHALAYA LIMITED

MEGHALAYA POWER LIMITED

REPRESENTED BY:

Sudipto Sircar

**SUDIPTO SIRCAR
ARJUN REKHI
ADVOCATES**

**9, NIZAMUDDIN EAST
OPPOSITE KHAN-I-KANAN'S TOMB
NEW DELHI-110013**

CONTACT NO.: +91-9871908992

E-MAIL: sudiptosircar@outlook.com

PLACE: NEW DELHI

DATE: 15 07.2023

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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH AT NEW DELHI

M.A. No. _____ of 2023

ORIGINAL APPLICATION NO. 110 (THC) OF 2012

IN THE MATTER OF:

Threat to life arising out of Coal Mining
in South Garo Hills District.

...Applicant

versus

State of Meghalaya & Ors.

...Respondents

AND IN THE MATTER OF:

Star Cement Limited

...Proposed Respondent/Impleader

AND IN THE MATTER OF:

Star Cement Meghalaya Limited

...Proposed Respondent/Impleader

AND IN THE MATTER OF:

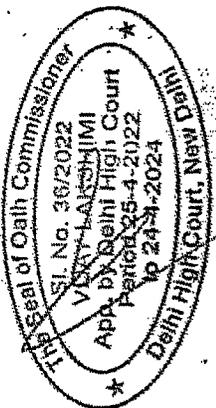
Meghalaya Power Limited

...Proposed Respondent/Impleader

AFFIDAVIT

I, Surender Kumar Jain, aged about 48 years, Assistant Vice President – Commercial and Administration, Star Cement Limited, S/o Late Shri Prem Chand Jain, R/o BJ – 69, East Shalimar Bagh, Delhi - 110088 do hereby solemnly affirm and declare as under:

1. That I am the Authorised Representative of the Star Cement Limited, Proposed Respondent/Impleader in the captioned matter and as such I am competent to swear the instant Affidavit.
2. That I have read the contents of the accompanying Application and say that the facts stated therein are true and correct as per



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the records maintained by the Proposed Respondent/Impleader and that nothing material has been concealed therefrom.

For STAR CEMENT LIMITED

Auth. Signatory

DEPONENT

VERIFICATION

Sudipto
Sudipto Acharya

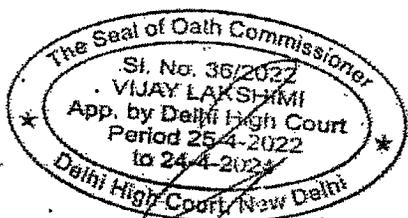
I, the deponent above named, do hereby verify on this 14th day of July 2023 that the contents of this affidavit are true and correct as per the records maintained by the Proposed Respondent/Impleader. No part of this affidavit is false and nothing material has been concealed therefrom.

17 JUL 2023

For STAR CEMENT LIMITED

Auth. Signatory

DEPONENT



I S/o D/o. W/o
Verify by Ms. *Sudipto Acharya*
do hereby solemnly affirm before
on *17/7/23* Sl. No. *36*
true and correct of my knowledge

Oath Commissioner, New Delhi

[Signature]

2287

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH AT NEW DELHI

M.A. No. _____ of 2023
ORIGINAL APPLICATION NO. 110 (THC) OF 2012

IN THE MATTER OF:

Threat to life arising out of Coal Mining
in South Garo Hills District ...Applicant

versus

State of Meghalaya & Ors. ...Respondents

AND IN THE MATTER OF:

Star Cement Limited ...Proposed Respondent/Impleader

AND IN THE MATTER OF:

Star Cement Meghalaya Limited ...Proposed Respondent/Impleader

AND IN THE MATTER OF:

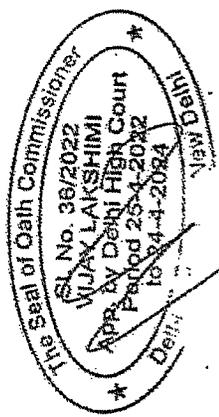
Meghalaya Power Limited ...Proposed Respondent/Impleader

AFFIDAVIT

I, Surender Kumar Jain, aged about 48 years, Assistant Vice President – Commercial and Administration, Star Cement Limited, S/o Late Shri Prem Chand Jain, R/o BJ – 69, East Shalimar Bagh, Delhi - 110088 do hereby solemnly affirm and declare as under:

1. That I am the Authorised Representative of the Star Cement Meghalaya Limited, Proposed Respondent/Impleader in the captioned matter and as such I am competent to swear the instant Affidavit.

2. That I have read the contents of the accompanying Application and say that the facts stated therein are true and correct as per



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the records maintained by the Proposed Respondent/Impleader and that nothing material has been concealed therefrom.

For STAR CEMENT MEGHALAYA LIMITED

[Signature]
Auth. Signatory

DEPONENT

VERIFICATION

[Handwritten Signature]
2023

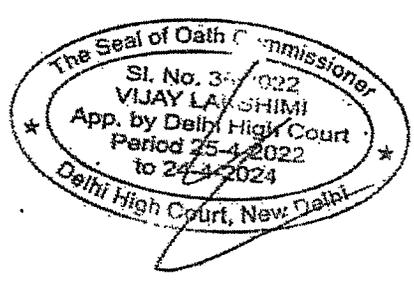
I, the deponent above named, do hereby verify on this 14th day of July 2023 that the contents of this affidavit are true and correct as per the records maintained by the Proposed Respondent/Impleader. No part of this affidavit is false and nothing material has been concealed therefrom.

14 JUL 2023

For STAR CEMENT MEGHALAYA LIMITED

[Signature]
Auth. Signatory

DEPONENT



[Signature]
I, S/o D/o J W/o
Verified by Ms. *[Signature]*
do hereby solemnly affirm before
of *[Signature]* Sl. No. *[Signature]*
true and correct of my knowledge
[Signature]
Oath Commissioner, New Delhi

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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH AT NEW DELHI

M.A. No. _____ of 2023

ORIGINAL APPLICATION NO. 110 (THC) OF 2012

IN THE MATTER OF:

Threat to life arising out of Coal Mining
in South Garo Hills District

...Applicant

Versus

State of Meghalaya & Ors.

...Respondents

AND IN THE MATTER OF:

Star Cement Limited

...Proposed Respondent/Impleader

AND IN THE MATTER OF:

Star Cement Meghalaya Limited

...Proposed Respondent/Impleader

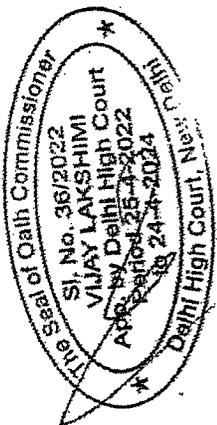
AND IN THE MATTER OF:

Meghalaya Power Limited

...Proposed Respondent/Impleader

AFFIDAVIT

I, Surender Kumar Jain, aged about 48 years, Assistant Vice President – Commercial and Administration, Star Cement Limited, S/o Late Shri Prem Chand Jain, R/o BJ – 69, East Shalimar Bagh, Delhi - 110088 do hereby solemnly affirm and declare as under:



1. That I am the Authorised Representative of the Meghalaya Power Limited, Proposed Respondent/Impleader in the captioned matter and as such I am competent to swear the instant Affidavit.
2. That I have read the contents of the accompanying Application and say that the facts stated therein are true and correct as per

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the records maintained by the Proposed Respondent/Impleader and that nothing material has been concealed therefrom.



[Signature]

DEPONENT

VERIFICATION

SUDIP TO
PROPOSED RESPONDENT
VIJAY LAKSHMI

The deponent above named, do hereby verify on this 14th day of July 2023 that the contents of this affidavit are true and correct as per the records maintained by the Proposed Respondent/Impleader. No part of this affidavit is false and nothing material has been concealed therefrom.

17 JUL 2023



[Signature]

DEPONENT



Surender
I S/o D/o / W/o
Verified by Ms. *Sudip To*
do hereby solemnly affirm before
on *17/7/23* SI. No. *06/2022*
true and correct of my knowledge.

Oath Commissioner
[Signature]

2291

**IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION
Civil Appeal No 3280 of 2020**

Star Cement Limited & Ors Appellant(s)

Versus

State of Meghalaya & OrsRespondent(s)

WITH

Civil Appeal No 4144 of 2020

Civil Appeal No 2302 of 2021

Civil Appeal No 2355 of 2021

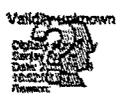
Civil Appeal Nos 2726-2727 of 2021

Civil Appeal Nos 4991-4992 of 2021

Civil Appeal No 781 of 2022

Civil Appeal No 3528 of 2022

Civil Appeal No 4962 of 2022



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ORDER

- 1 This batch of appeals arises from a judgment of the National Green Tribunal¹ dated 17 January 2020.
- 2 In 2012, the Gauhati High Court registered a public interest litigation *suo motu* on the basis of a news item in the month of July, stating that several labourers were trapped inside a coal mine resulting in large scale deaths. The proceedings before the Gauhati High Court were transferred to the NGT and were numbered as Original Application No 110 (THC)/2012.
- 3 In the meantime, in 2014, All Dimasas Students Union Dima Hasao District Committee instituted Original Application No 73 of 2014 before the Principal Bench of the NGT making serious allegations against 'rat-hole' mining operations which were being carried out in Jaintia Hills of the State of Meghalaya without regulation under the law.
- 4 The NGT issued an order on 17 April 2014 directing the State of Meghalaya to ensure the cessation of rat-hole mining forthwith and of the illegal transportation of coal.
- 5 During the pendency of the proceedings, a Committee was constituted on 9 June 2014 to quantify the coal that had already been extracted before the ban and to assess its location and value. The Committee was also to prescribe the mode of transportation. This was followed by subsequent orders of the NGT. On 31 August 2018, the NGT constituted a Committee chaired by a former Judge of the
1 "NGT"

Gauhati High Court to look into the restoration of the environment and rehabilitation of the victims. The Committee was also to supervise issues pertaining to receivership / custodianship of the already extracted coal, including environmental issues arising out of storage and remedial steps. The Committee furnished a report on 2 January 2019, which was considered by the NGT in an order dated 4 January 2019.

- 6 The order also took note of another tragic incident which had taken place on 13 December 2018, despite the earlier ban by the NGT.
- 7 From the impugned order of the NGT, it emerges that the Committee had submitted three reports on 2 January 2019, 31 March 2019 and 2 August 2019, which were dealt with by the NGT in its orders dated 4 January 2019, 11 April 2019 and 22 August 2019. The Committee thereafter submitted reports dated 31 August 2019, 2 December 2019 and 3 December 2019. The gist of these reports was set out by the NGT. The Committee, in the course of its fifth interim report dated 2 December 2019, arrived at the conclusion that there was a huge gap in the quantity of coal required to produce the reported quantity of clinker and/or power and the coal reported to have been purchased from legal sources by the cement manufacturing plants and thermal power plants in the State of Meghalaya for which an audit was completed by the Committee. The Committee estimated the year-wise quantity of the coal required to produce the reported quantities of clinker and/or power, the coal actually purchased from legal sources and the gap between them for 2014-15, 2015-16, 2016-17, 2017-18 and 2018-19. Having carried out this exercise, the Committee estimated in the case of nine industrial units:

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- (i) The quantity of illegal coal used in metric tonnes;
- (ii) The royalty payable;
- (iii) The contribution required to be made to the Environmental Protection and Restoration Fund; and
- (iv) GST/VAT payable.

The Committee submitted its sixth interim report dated 3 December 2019 to deal with the objections raised by the State of Meghalaya.

8 From the impugned order of the NGT, it emerges that the proceedings before the NGT came up for hearing on 9 January 2020 and the impugned order was uploaded on the website on 17 January 2020. After setting out the gist of the reports, the NGT dealt with the objections which were filed by the State of Meghalaya to the reports submitted by the Committee on 31 August 2019 and 3 December 2019. After rejecting the objections of the State of Meghalaya, the NGT proceeded to issue its directions, accepting all the recommendations of the Committee in the fourth interim report dated 31 August 2019, fifth interim report dated 2 December 2019 and sixth interim report dated 3 December 2019. The directions which have been issued by the NGT are summarized thereafter in paragraph 23, which is extracted below:

"23. Without in any manner meaning to dilute the exhaustive recommendations of the Committee, the substance of the recommendations of the Committee can be summed up to include monitoring of illegal raising and transportation of coal by the Chief Secretary of the State; steps for punitive measures for illegal mining — filling up gaps in the regulatory regime; action for preventing

minimizing and mitigating environment pollution by acidic water from coal depots; electronic recording of movement of coal including by way of GPS and RFID Tags and having a central server for the purpose; inspection of wings of BSF and vigilance department; establishing and supervising check posts and weigh bridges; utilization of the compensation amount for legitimate purposes in terms of the recommendations in the report; continuing Prof. A.K. Singh, nominee, IIT-ISM, Dhanbad as member of the Committee; monitoring of sourcing of illegally mined coal by cement manufacturing/thermal power plants for enforcement of mining law, including punitive and remedial actions for sourcing of illegally mined material, as found by the Committee; conducting necessary audit; study of land use and land cover analysis; drilling of bore holes in Khilhirt-Sutnga area in East Jaintia Hill District; preparation of geological report and feasibility report for scientific coal mining; compiling information about location of dumps of coal; finalizing mode and manner of handling of coal and its disposal including e-auction; transfer of coal to Coal India Limited; monitoring of illegal export of coal to Bangladesh by an independent agency; adopting satellite, surveillance systems; action by the State PCB for enforcement of environmental norms; verification of claims of victims and disbursement of payments to them in the manner suggested by the Committee; implementing action plan prepared by the Committee by the State PCB etc. Compliance of all the recommendations may need to be closely monitored by the Committee."

- 9 None of the appellants were parties to the proceedings before the NGT. It is common ground that the appellants were called upon to submit information to the Committee appointed by the NGT. According to the appellants, the fifth interim report dated 2 December 2019 was uploaded on 8 January 2020 at 1655 hours, following which a hearing took place on 9 January 2020. Neither were the appellants impleaded as parties to the proceedings nor was any notice issued to them to submit objections to the interim reports which were filed before the NGT. Eventually, the NGT, as noted earlier, accepted the recommendations of the Committee.

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- 10 Section 19(1) of the National Green Tribunal Act 2010 provides that the NGT shall not be bound by the procedure laid down by the Code of Civil Procedure 1908, but shall be guided by the principles of natural justice. The National Green Tribunal (Practices and Procedures) Rules 2011 provide in Rule 15 for service of notice and processes and in Rule 16 for the filing of replies and other documents by respondents.
- 11 The appellants were not parties before the NGT and did not have the opportunity to deal with the contents of the reports of the Committee appointed by it. The NGT had assigned a fact finding and recommendatory role to the Committee. The ultimate decision on the reports of the Committee had to be taken by the NGT, which could only be arrived at after considering the submissions of the parties, who would be directly affected by the findings of the Committee if they were to be accepted by the NGT.
- 12 Reading the impugned order of the NGT, we do not find any independent application of mind. The Committee, which was chaired by a former Judge of the High Court, had in the view of the NGT, carried out a copious exercise. But that would not obviate the need for the NGT to arrive at its own independent findings after furnishing the parties, who would be directly affected, an opportunity of being heard. The NGT having not done so, we would have to restore the proceedings in relation to the appellants back to the file of the NGT, at the stage, at which they stood prior to the passing of the impugned judgment dated 17 January 2020. Consequently, and to facilitate the above exercise, we set aside the impugned judgment dated 17 January 2020 in relation to its applicability to the appellants before this Court and direct that:

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- (i) The appellants shall submit their responses to the interim reports of the Committee appointed by NGT within a period of four weeks;
- (ii) NGT shall furnish to the appellants an opportunity of being heard, after which it shall proceed to pass orders after dealing with the suggestions and objections of the appellants in accordance with law;
- (iii) NGT shall take a final decision in three months; and
- (iv) The appellants would be at liberty to apply to the NGT for inspection of records, including the underlying documents which were submitted by the Committee.

13 The appeals shall accordingly stand disposed of.

14 Pending application, if any, stands disposed of.

.....CJL.
[Dr Dhananjaya Y Chandrachud]

.....J.
[J B Pardiwala]

New Delhi;
May 02, 2023
-S-

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ITEM NO.11 COURT NO.1 SECTION XVII

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

Civil Appeal No(s).3280/2020

STAR CEMENT LIMITED & ORS.

Appellant(s)

VERSUS

THE STATE OF MEGHALAYA & ORS.

Respondent(s)

(WITH IA No. 101983/2020 - APPLICATION FOR PERMISSION, IA No. 119002/2022 - CLARIFICATION/DIRECTION, IA No. 87559/2020 - EXEMPTION FROM FILING AFFIDAVIT, IA No. 101998/2020 - EXEMPTION FROM FILING AFFIDAVIT, IA No. 87560/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 87558/2020 - STAY APPLICATION)

WITH

C.A. No. 4144/2020 (XVII)

(WITH IA No. 120345/2020 - EX-PARTE STAY, IA No. 120344/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

C.A. No. 2302/2021 (XVII)

(WITH IA No. 69802/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 69801/2021 - STAY APPLICATION)

C.A. No. 2355/2021 (XVII)

(WITH IA No. 72268/2021 - EX-PARTE STAY, IA No. 72271/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 72270/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No. 72274/2021 - PERMISSION TO FILE LENGTHY LIST OF DATES)

C.A. No. 2726-2727/2021 (XVII)

(WITH IA No. 76856/2021 - EX-PARTE STAY, IA No. 76860/2021 - EXEMPTION FROM FILING AFFIDAVIT, IA No. 76858/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

C.A. No. 4991-4992/2021 (XVII)

(WITH IA No. 91889/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No. 91888/2021-EX-PARTE STAY and IA No. 91887/2021-PERMISSION TO FILE APPEAL)

C.A. No. 781/2022 (XVII)

(WITH IA No. 3537/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No. 3536/2022-STAY APPLICATION and IA No. 3534/2022-

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PERMISSION TO FILE APPEAL)

C.A. No. 3528/2022 (XVII)
(WITH IA No.60554/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.60553/2022-EX-PARTE STAY and IA No.60555/2022-EXEMPTION FROM FILING AFFIDAVIT and IA No.60552/2022-PERMISSION TO FILE SLP)

C.A. No. 4962/2022 (XVII)
(WITH IA No. 85588/2022 - STAY APPLICATION)

Special Leave Petition (Civil) Diary No(s). 22753/2022 (XIV)
(FOR ADMISSION and I.R. and IA No.123797/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.123795/2022-PERMISSION TO FILE SLP, IA No. 187837/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 02-05-2023 These matters were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE J.B. PARDIWALA

For Appellant(s) Mr. Shyam Divan, Sr. Adv.
Mr. Udayaditya Banerjee, AOR
Mr. Sudipto Sircar, Adv.
Ms. Shreya Bhojnagarwala, Adv.

Mr. Pinaki Misra, Sr. Adv.
Mrs. Vanita Bhargava, Adv.
Mr. Ajay Bhargava, Adv.
Mr. Shantanu Chaturvedi, Adv.
Ms. Prerna Singh, Adv.
M/S. Khaitan & Co., AOR

Mr. Dhruv Mehta, Sr. Adv.
Mr. Nagneet Vibhaw, Adv.
Mr. Himanshu Pabreja, Adv.
Mr. S. S. Shroff, AOR

Mr. Huzefa A Ahmadi, Sr. Adv.
Mr. E. C. Agrawala, AOR

Dr. Ashok Saraf, Sr. Adv.
Mr. Kaushik Choudhury, AOR

Mr. Manpreet Singh Lamba, Adv.
Mr. Pulkit Agarwal, AOR
Mr. Sanampreet Singh, Adv.

2300

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Mr. Shivani Sharma, Adv.
Mr. Ashutosh Kumar, Adv.
Mr. Palav Agarwal, Adv.
Mr. Aditya Mishra, Adv.

For Respondent(s) Mr. Avijit Mani Tripathi, AOR

Mr. Saurabh Mishra, AOR
Mr. Nirbhaya Tewari, Adv.
Mr. Rakesh Chander, Adv.
Mr. Abhishek Pandey, Adv.
Ms. Priya Kaushik, Adv.

Mr. Avneesh Arputham, AOR
Ms. Anuradha Arputham, Adv.

Ms. K. Enatoli Sema, AOR
Mr. Amit Kumar Singh, Adv.
Ms. Chubalemla Chang, Adv.
Mr. Prang Newmai, Adv.

Ms. Richa Kapoor, AOR
Mr. Kunal Anand, Adv.
Ms. Tusharika Sharma, Adv.

UPON hearing the counsel the Court made the following
O R D E R

- 1 The appeals are disposed of in terms of the signed order.
- 2 Pending application, if any, stands disposed of.

Special Leave Petition (Civil) Diary No 22753 of 2022

- 3 In view of the order which has been delivered in the batch of appeals² listed together with the Special Leave Petition, Mr Shyam Divan, senior counsel, seeks the permission of the Court to withdraw the Special Leave Petition so as to pursue appropriate remedies before the High Court.
- 2 Civil Appeal No 3280 of 2020 etc.

2307

- 4 The application for permission to file the Special Leave Petition and the Special Leave Petition are dismissed as withdrawn.

(SANJAY KUMAR-I)
DEPUTY REGISTRAR

(SAROJ KUMARI GAUR)
ASSISTANT REGISTRAR

(Signed order is placed on the file)

2302

23

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH AT NEW DELHI

M.A. No. _____ of 2023

ORIGINAL APPLICATION NO. 110 (THC) OF 2012

IN THE MATTER OF:

Threat to life arising out of Coal Mining
in South Garo Hills District ...Applicant

versus

State of Meghalaya & Ors. ...Respondents

AND IN THE MATTER OF:

Star Cement Limited ...Proposed Respondent/Impleader

AND IN THE MATTER OF:

Star Cement Meghalaya Limited ...Proposed Respondent/Impleader

AND IN THE MATTER OF:

Meghalaya Power Limited ...Proposed Respondent/Impleader

VAKALATNAMA

KNOW ALL to whom these present shall come that I, SURENDER KUMAR JAIN, the Authorised Representative of Star Cement Limited, Proposed Respondent/Impleader in the captioned matter do hereby appoint:

SUDIPTO SIRCAR

ARJUN REKHI

9, NIZAMUDDIN EAST

OPPOSITE KHAN-I-KANAN'S TOMB

NEW DELHI-110013

CONTACT NO.: +91-9871908992

E-MAIL: sudiptosircar@outlook.com

(herein after called the advocate/s) to be my/our Advocate in the above noted case authorized him :-
To act, appear and plead in the above-noted case in this Tribunal or in any other Court in which the same may be tried or heard and also in the appellate Court including High Court subject to payment of fees separately for each Court by me/ us.

To sign, file verify and present pleadings, appeals cross objections or petitions for execution review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages.

To file and take back documents to admit and/or deny the documents of opposite party.

2309

To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings.

The deposit, draw and receive money, cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.

To appoint and instruct any other Legal Practitioner, authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think it to do so and to sign the Power of Attorney on our behalf.

And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purposes. And I/We undertake that I / we or my /our duly authorized agent would appear in the Court on all hearings and will inform the Advocates for appearance when the case is called.

And I /we undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain himself.

And I /we the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the Advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/We hereby agree that once the fee is paid, I /we will not be entitled for the refund of the same in any case whatsoever. If the case lasts for more than three years, the advocate shall be entitled for additional fee equivalent to half of the agreed fee for every addition three years or part thereof.

IN WITNESS WHEREOF I/We do hereunto set my /our hand to these presents the contents of which have been understood by me/us on this 14th day of July 2023.

Advocate

Sudipto Sircar

(SUDIPTO SIRCAR
D/1680/2013
+91-9871908992)

Client

For STAR CEMENT LIMITED

[Signature]
Signatory

2304
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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH AT NEW DELHI

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AND IN THE MATTER OF:

Star Cement Limited

...Proposed Respondent/Impleader

AND IN THE MATTER OF:

Star Cement Meghalaya Limited

...Proposed Respondent/Impleader

AND IN THE MATTER OF:

Meghalaya Power Limited

...Proposed Respondent/Impleader

VAKALATNAMA

KNOW ALL to whom these present shall come that I, SURENDER KUMAR JAIN, the Authorised Representative of Star Cement Meghalaya Limited. Proposed Respondent/Impleader in the captioned matter do hereby appoint:

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ARJUN REKHI

9, NIZAMUDDIN EAST

OPPOSITE KHAN-I-KANAN'S TOMB

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same may be tried or heard and also in the appellate Court including High Court subject to payment of
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2305

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Advocate

Sudipto Sircar

SUDIPTO SIRCAR

(D/1680/2013)

+91-9871908992

Client

For STAR CEMENT MEGHALAYA LIMITED

M.M.
Auth. Signatory

2306

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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH AT NEW DELHI

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Versus

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AND IN THE MATTER OF:

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Star Cement Meghalaya Limited ...Proposed Respondent/Impleader

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Meghalaya Power Limited ...Proposed Respondent/Impleader

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23-7

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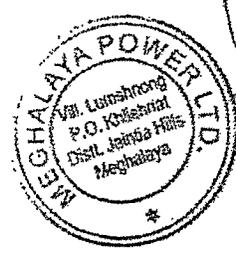
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Advocate
Sudipto Sircar

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D/1680/2013
+91-98 71908992)



MCM
Client